

(3)

CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH,
NEW DELHI.

O.A. No. 927 of 1994

New Delhi this 27th May, 1994.

CORAM:

Hon'ble Mr. S. R. Adige, Member (A)

Smt. Shobha Sangivieya,
w/o Shri R. K. Sangivieya,
Sector 8, Flat No. 948,
R. K. Puram,
New Delhi.

.....Applicant.

By Advocate Shri S. K. Bisaria

Versus.

1. Shri R. K. Sangivieya,
r/o Sector 8, Flat No. 948,
R. K. Puram,
New Delhi.

2. Director of Estate,
Nirmal Bhawan,
New Delhi.

3. Special Secretary &
Director General National Informatics Centre
A Block, CGO Complex,
New Delhi.

.....Respondents.

By Advocate Shri V. S. R. Krishna

ORDER

The applicant, who is the wife of the allottee of Flat No. 948, Sector 8, R. K. Puram, Type IV, and claims to be a Scientist/Engineer Grade SC in the grade of 2200-4000/-, has by this application sought a direction from the Tribunal to respondent no. 2 to allot official residential accommodation Type IV or any other suitable accommodation in her name including Flat No. 948, Sector 8, R. K. Puram, New Delhi.

2. I have heard Shri Bisaria, learned counsel for the applicant and Shri V. S. R. Krishna, learned counsel for the respondent No. 1 Shri R. K. Sangivieya, and

(A)

the Asstt. Director of Estates Shri M.K. Sharma was heard for respondent No.2.

3. From the materials on record, annexed with the O.A., it appears that there are strained relations between the applicant and her husband, respondent No.1. The Asstt. Director of Estates has shown me a copy of letter dated 2.5.94 addressed to the respondent no.1, which has been taken on record, from which it appears that consequent to the discordial relations with the neighbours, the respondent no.1 has been allotted Quarter No.1120, Sector IV, Type IV, R.K. Puram, in place of the existing quarter and he is required to shift there, & release the existing quarter in his occupation.

4. There are no materials annexed with the O.A. to indicate that the applicant has taken any steps upto file an application in the prescribed form to the Director of Estates for allotment of Government accommodation in her own name. This application is, therefore, highly premature at this stage. It will be open to the applicant in the first instance to make an application to the Director of Estates for allotment of accommodation in her own name, on the basis of her eligibility and entitlement, drawing attention to such features of her case, which in her view merits consideration, if so advised.

5. With these observations this application is dismissed at the admission stage itself.

Arif d.g.
(S.R. ADIGE)
MEMBER (A)

1 (6g)